

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 131**

**IA(I.B.C)/592 (CH)2024, IA(I.B.C)/820 (CH)2024**  
**In**  
**CP (IB) No. 167/Chd/Hry/2020**  
**(Admitted)**

**IN THE MATTER OF:**

**LIC Housing Finance Limited**

**...Petitioner-Financial Creditor**

**Versus**

**SRS Real Estate Limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, 60(5) IBC 2016**

**Order delivered on 17.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the applicant in :** Mr. Karan Gandhi, Advocate  
**IA(I.B.C)/820**  
**(CH)2024**

**For the applicant in :** Mr. Shubham Gupta, proxy counsel.  
**IA(I.B.C)/592**  
**(CH)2024**

**For the Respondent :** Mr. A.P.S. Madaan, proxy counsel.

**For the RP :** Mr. Ankit Sharma, Advocate with Mr. Shyam Arora, RP through Video Conferencing Mode.

**ORDER**

As the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

**IA(I.B.C)/592 (CH)2024**

This application has been filed by the applicant under Section 60(5) of the I&B Code, 2016 r/w Rule 11 of the NCLT Rules, 2016 for preponing the hearing of the application IA(IBC) 402(CH) of 2024 in CP(IB) No.167/Chd/Hry/2020 from 02.04.2024 to the earliest date, as the matter involves urgency and the application for modification/clarification was filed in compliance to the order passed by the Hon'ble NCLAT (Appellate Tribunal) in Company Appeal (AT) (Insolvency) No.220 of 2023. It is seen that the matter could not be taken up from last few dates of hearing and on 02.04.2024 the matter was further adjourned to 14.05.2024. Keeping in view, the facts and circumstances of the case, IA(I.B.C)/592 (CH)2024 stand allowed and disposed of accordingly & IA(IBC) 402(CH) of 2024 is now preponed to 24.04.2024.

**IA(I.B.C)/820 (CH)2024**

Let the notice of this application be issued to the respondent-RP. Mr-Shyam Arora RP is present through Video Conferencing and Mr. Ankit Sharma, Advocate for RP is ready to accept the notice on behalf of the respondent-RP. He is directed to file his reply within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite.

List this IA(I.B.C)/820 (CH)2024 along with IA(I.B.C)/402 (CH)2024 on 24.04.2024 for consideration.

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**